

**SUPREME COURT OF INDIA**

Krishi Utpadan Mandi Samiti

Vs.

Malik Sartaj Wali Khan

(A.P.Misra and Ruma Pal JJ.)

20.09.2000

**ORDER**

The Text below is only a summarized version of the order pronounced

High Court failed to deduct development charges in compensation fixed by Referring Court. On basis of facts High Court should have reduced development charges on said value subject to condition that reduced amount should not go below specified amount for land in question.